

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC.No.192/SO/2020

Dated: 21.04.2021

NOTIFICATION

Sub: High Court of Andhra Pradesh – Rapid increase of COVID-19 cases in the State – Functioning of Subordinate Courts in the State of Andhra Pradesh, including Tribunals and Labour Courts working under the control of the High Court from 22.04.2021 - Instructions issued- Reg.

- Ref:
1. High Court's Notification in Roc No.192/SO/2020, dated 01.07.2020
 2. High Court's Notification in Roc No.192/SO/2020, dated 13.07.2020
 3. High Court's Notification in Roc No.192/SO/2020, dated 16.07.2020
 4. High Court's Notification in Roc No.192/SO/2020, dated 21.07.2020
 5. High Court's Notification in Roc No.192/SO/2020, dated 03.08.2020
 6. High Court's Notification in Roc No.192/SO/2020, dated 17.08.2020
 7. High Court's Notification in Roc No.192/SO/2020, dated 31.08.2020
 8. High Court's Notification in Roc No.192/SO/2020, dated 21.09.2020
 9. High Court's Notification in Roc No.192/SO/2020, dated 23.09.2020
 10. High Court's Notification in Roc No.192/SO/2020, dated 04.10.2020
 11. High Court's Notification in Roc No.192/SO/2020, dated 03.11.2020
 12. High Court's Notification in Roc No.192/SO/2020, dated 23.11.2020
 13. High Court's Notification in Roc No.192/SO/2020, dated 14.12.2020
 14. High Court's Notification in Roc No.192/SO/2020, dated 21.12.2020
 15. High Court's Notification in Roc No.192/SO/2020, dated 07.01.2021
 16. High Court's Notification in Roc No.192/SO/2020, dated 31.01.2021
 17. High Court's Notification in Roc No.192/SO/2020, dated 25.02.2021
 18. High Court's Notification in Roc No.192/SO/2020, dated 18.03.2021
 19. High Court's Notification in Roc No.192/SO/2020, dated 08.04.2021

In view rapid increase of Covid-19 cases across the State, in continuation of the earlier notifications under references 1 to 19 read above as modified from time to time, the High Court of Andhra Pradesh hereby notifies that the instructions in the earlier notifications stand modified as indicated in the following terms with regard to functioning of Subordinate Courts in the State of Andhra Pradesh, including Tribunals and Labour Courts working under the control of the High Court, with effect from 22.04.2021.

- (i) Judges of Subordinate Courts shall function strictly maintaining Covid protocols.
- (ii) Witness action and trial proceedings shall be deferred until further orders.
- (iii) Judges may function from the court precincts or from their official residence as per convenience/availability of necessary infrastructural support..
- (iv) Existing procedure with regard to filing of cases shall continue.

All the staff members shall follow Covid protocols without fail.

**Sd/-
REGISTRAR GENERAL**

22/4

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT-cum-Central Project Coordinator), High Court of Andhra Pradesh [with a request to instruct the concerned to place the same in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) All the Officers, High Court of Andhra Pradesh.
- 7) All the Section Heads, High Court of Andhra Pradesh.
- 8) The Director, Judicial Academy, Secunderabad.
- 9) The Director, High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 10) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 11) The Secretary, High Court Legal Service Committee, High Court Building, Amaravati.
- 12) The Advocate General, State of Andhra Pradesh, Amaravati.
- 13) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.
- 14) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 15) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 16) The Registrar, A.P. Lokayukta, Hyderabad.
- 17) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 18) The Chairman, A.P.VAT Appellate Tribunal, at Visakhapatnam.
- 19) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 20) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.
- 21) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 22) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.
- 23) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 24) The Secretary General, Supreme Court of India, New Delhi.
- 25) The Registrars General, All High Courts in India.
- 26) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 27) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 28) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 29) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 30) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 31) The Director of Prosecutions, Govenorpet, Vijayawada.
- 32) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 33) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 34) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 35) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 36) The Director, All India Radio, Vijayawada.
- 37) The News Director, Doordarshan Kendra, Vijayawada
- 38) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 39) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 40) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 41) SPARE.

With a request for making
necessary announcement

For publication in the Newspaper

PRL. DISTRICT COURT : WEST GODAVARI : ELURU : DT. 22.04.2021

Communicated to all the Judicial Officers working in the Unit of West Godavari, through **emails** of the Officers and also placed the same in District Court's website **i.e., <http://districts.ecourts.gov.in/westgodavari>**.

Communicated to the Presidents of Bar Associations in West Godavari District, with a request to communicate the same among all the Members of their respective Bar Association.

DIB BA 2041
22-4-2021

PRL. DISTRICT JUDGE, 22/4
W.G., ELURU.

Copy to :

The Incharge System Officer, Principal District Court, Eluru, with a direction to upload the same in the official website of District Court and also send **emails** to all the Courts.